

THE KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY
(AMENDMENT) ACT, 1981

No. 51 OF 1981

[24th December, 1981.]

An Act to amend the Khuda Bakhsh Oriental Public Library
Act, 1969.

BE it enacted by Parliament in the Thirty-second Year of the Republic
of India as follows:—

1. This Act may be called the Khuda Bakhsh Oriental Public Library (Amendment) Act, 1981. Short title.

13 of 1969. 2. In section 27 of the Khuda Bakhsh Oriental Public Library Act, 1969 (hereinafter referred to as the principal Act), in sub-section (3), for the words "or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted. Amend-
ment of
section 27.

3. In section 28 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:— Amend-
ment of
section 28.

"(4) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."